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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 1430/2024, CM APPL. 5918-5919/2024, CM APPL.  
32557/2024

ASHNEER GROVER

.....Petitioner

Through: Mr. Giriraj Subramaniam, Mr.  
Akhilesh Talluri, Ms. Veda Singh and  
Ms. Aditi Tuteja, Advocates.

versus

UNION OF INDIA & ORS.

.....Respondents

Through: Mr. Anurag, Ahluwalia, Mr. Tarveen  
Singh Nanda and Mr. Abhay Singh,  
Advocates for R-1, 3.  
Mr. Rishikesh Kumar, ASC with Ms.  
Sheeny Priya, Advocate for R-2 with  
Mr. Ramkesh, PS, EOW.  
Mr. Zulfiquar Memon, Mr. Parvez  
Memon, Mr. Mrinal Bharti, Mr.  
Vivek Jain, Mr. Chirag Naik, Mr.  
Swapnil Srivastava, Mr. Jayesh  
Srivastava and Ms. Vaijayanti  
Sharma, Advocates for Complainant.

+ W.P.(C) 1432/2024, CM APPL. 5922-5923/2024, CM APPL.  
32502/2024

MADHURI JAIN GROVER

.....Petitioner

Through: Mr. Giriraj Subramaniam, Mr.  
Akhilesh Talluri, Ms. Veda Singh and  
Ms. Aditi Tuteja, Advocates.

versus

UNION OF INDIA THROUGH ITS SECRETARY & ORS.

.....Respondents



Through: Mr. Anurag, Ahluwalia, Mr. Tarveen Singh Nanda and Mr. Abhay Singh, Advocates for R-1.  
Mr. Rishikesh Kumar, ASC with Ms. Sheeny Priya, Advocate for R-2 with Mr. Ramkesh, PS, EOW.  
Mr. Zulfiquar Memon, Mr. Parvez Memon, Mr. Mrinal Bharti, Mr. Vivek Jain, Mr. Chirag Naik, Mr. Swapnil Srivastava, Mr. Jayesh Srivastava and Ms. Vaijayanti Sharma, Advocates for Complainant.

**CORAM:**  
**HON'BLE MR. JUSTICE SANJEEV NARULA**

**ORDER**

**11.11.2024**

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1. The present writ petitions impugn the Look Out Circular<sup>1</sup> issued against the Petitioners by Respondent No. 3, Bureau of Immigration at the instance of Respondent No. 2, Delhi Police, Economic Offences Wing,<sup>2</sup> in view of the investigation against the Petitioners arising from FIR No. 36/2023 registered at Police Station, EOW under Sections 406, 408, 409, 420, 467, 468, 471 and 120B of the Indian Penal Code, 1860.
2. Counsel for the parties apprise the Court that the afore-noted FIR has now been quashed through the decision of this Court rendered today in CRL. M.C. 7804/2024. Although the copy of the order is not available as of now, however, the afore-noted fact is not disputed by the counsel for parties.
3. In light of the fact that the underlying FIR has been quashed, the LOC issued by the Respondent No. 3, in the opinion of the Court, would not

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<sup>1</sup> "LOC"

<sup>2</sup> "EOW"



survive.

4. Accordingly, the present petitions are disposed of with a direction to the Respondents to cancel the LOC against the Petitioners in their records. In view of the foregoing, the original title deeds of the properties bearing

[REDACTED]

Resilient Innovations Private Limited; Emirates ID issued by the United

[REDACTED]

allowing the Petitioners to travel through order dated 17<sup>th</sup> September, 2024, which are lying with the Registry, are directed to be released to the Petitioners.

5. With the above directions, the present petitions along with pending applications, are disposed of.

**SANJEEV NARULA, J**

**NOVEMBER 11, 2024**

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